



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jun/202627/3

DATED: 30/06/2026

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jun/202627/3 dated 30/06/2026 of Norms Committee - IV for the year 2026-27 was held on 30/06/2026 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Shri Davinder Kumar, Technica Consultant	Min. of Petroleum and Natural Gas
3	Shri Lokesh Narnoliya, Technical Consultant	Ministry of Science and Technology
4	Shri Nand Lal, Technical Consultant	DGFT
5	Shri Shaish Kumar, Technical Consultant	DGFT

6	Shri DN mathur, Technical Consultant	DGFT
---	--------------------------------------	------

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	AASTRID LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00004512AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has not submitted specific reply at s.n.no 2 and 3 of deficiency letter dated 01.06.2026. After deliberation, the committee decided to ask the firm to give proper reply of the following points: • Justification of low yield of 38% 41% in 2 and 3. • Molar yield stated as 111%, please clarify. The case stands deferred.	

Case No.	2 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000451AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the norms file for Advance Authorization No. 0310824921 dated 06.11.2018 had never been generated in the legacy system, and the applicant has now submitted ANF-4B for fixation of norms. After detailed deliberations and based on the recommendations of the technical authority, the Committee decided to fix the norms for said Advance Authorization as under: Export Item Name: THERMOPLASTIC PRODUCT OBTAINED FROM MIXING EVA BINDER, HYDROCARBON RESIN, WAXES, ROSIN ESTER & (OTHER INGREDIENTS AT ELEVATED TEMPERATURE, TO MAKE A PRODUCT IN GRANULATED FORM FOR ADHESIVE APPLICATION (FEVICOL SA 260) (Solid content 100%) Qty.: 40000Kg Import items:	

S.N.	Item description	Qty. Recommended per kg of export
1	EVA BINDERS	0.342 kg
2	HYDROCARBON RESIN	0.149 kg
3	ROSIN ESTER)	0.211kg
4	WAX	0.201 kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	3 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	WORLDWIDE SMALL DIAMONDS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005685AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination of the export item: Cut & Polished Diamonds and the import item: - Natural Rough Diamonds, the Committee decided to advise the firm to make import and export of Gem and Jewellery items as per para 4.74 of HBP-2023.,

RA may take necessary action, subject to compliance with other usual conditions of FTP and HBP.

Case No.	4 / NC/4/MEET/Jun/202627/3
Case Status	Case Rejected
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000521AM27
RA File Number	039404000524 AM19

Licence No and Date	0310824225/04/10/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had requested re-fixation of norms higher than those applied for under the Advance Authorization. The Committee further observed that the Norms Committee had already approved the norms in its meeting held on 18.03.2026 vide Meeting No. NC/4/MEET/Mar/2025-26/19, after examining all relevant facts and details available at that time. The Committee found no justification for revising the norms for the above-mentioned meeting and decided to reject the request. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	5 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000444AM27
RA File Number	039404000527 AM20
Licence No and Date	0310832723/13/11/2019
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Mol. Weight of export item not given, plz provide. • Molar yield is not given, plz provide. • Why 4, plz provide. mol. Of copper sulphate is required, detailed justification. • Why 1.5 mol of sodium fero cyanide, detailed justification. The case stands deferred.	

Case No.	6 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	MERINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00001420AM27
RA File Number	02AA04011964 AM21
Licence No and Date	0211000494/31/03/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation, cue from SION H-302 and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	FINGUARD (ANTI-FINGER HIGH PRESSURE LAMINATES)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper(60-350 GSM)	1.033 kg OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM)(decorative)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	POLYESTERFILM200GSMT0220GSM(FINGUARD)	Deleted not given in SION and also value very high
4.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	Methanol	0.398 Kg OR APPLIED QUANTITY WHICHEVER IS LESS
8.	BOPP film	0.011 Kg OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1.The above norms has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of BOPP film given above will be for one sq. meters of Decorative Laminates irrespective of thickness and weight of Decorative Laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	7 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	MERINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00001421AM27
RA File Number	02AA04018142 AM22
Licence No and Date	0211001027/04/08/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation, cue from SION H-302 and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	FINGUARD (ANTI-FINGER HIGH PRESSURE LAMINATES)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper(60-350 GSM)	1.033 kg OR APPLIED QUANTITY WHICHEVER IS LESS

2.	BASE PAPER (50 GSM - 150 GSM)(decorative)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	POLYESTERFILM200GSMT0220GSM(FINGUARD)	Deleted not given in SION and also value very high
4.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	Methanol	0.398 Kg OR APPLIED QUANTITY WHICHEVER IS LESS
8.	BOPP film	0.011 Kg OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1.The above norms has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of Decorative Laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	8 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00004683AM25
RA File Number	08AX04000137 AM22
Licence No and Date	0811003798/18/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that RA Ahmedabad, through emails dated 29.07.2025, 27.01.2026,10.02.2026 and 24.06.2026, had been requested to conduct an inquiry and inspect the factory to verify the incorporation of the imported item “Polyethylene Film” into the export product, determine its actual end-use, and submit a report to the Chairman of Norms Committee-4 for finalization of input-output norms. Since the inspection report is still pending, the committee decided to constitute a sub-committee to visit the factory premises and submit its report to the Norms Committee. The case stands deferred.	

Case No.	9 / NC/4/MEET/Jun/202627/3
Case Status	Case Rejected
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000463AM27
RA File Number	03AX04002127 AM22
Licence No and Date	0311013969/19/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Mar/202526/19dated 18.03.2026. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain the status quo of the earlier decision. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	10 / NC/4/MEET/Jun/202627/3
Case Status	Case Rejected

Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000445AM27
RA File Number	03AX04000270 AM23
Licence No and Date	0311014107/23/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for fixation of norms against the NC decision vide NC Meeting No-. NC/4/MEET/Oct/202526/11dated 15.10.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case as both the import and export items are the same and decided to maintain the status quo of the earlier decision. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	11 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000467AM27
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and observed that the import and export items pertain to food products, for which NC-6 is the designated nodal Norms Committee. Accordingly, the Committee decided to refer the case to NC-6 for fixation of norms. The case stands deferred	

Case No.	12 / NC/4/MEET/Jun/202627/3
Case Status	Case Rejected
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000442AM27
RA File Number	03AX04001133 AM23
Licence No and	0311015394/10/06/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for fixation of norms against NC decision vide NC Meeting No-. NC/4/MEET/Oct/202526/11dated 15.10.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case,as both the import and export items are similar and decided to maintain the status quo of the earlier decision. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP	

Case No.	13 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	DEWAN & SONS		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM REVIW00000475AM27		
RA File Number	05AX04002025 AM23		
Licence No and Date	0511015324/14/10/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Other Articles of Glass Jarwith Tin Lids & Bands 70 mm	972000 PIECES	Tin Lids & Bands70 mm (Relevant quality)	972000PIECES
Other Articles of Tin(Lids 70 mm)	1500000 PIECES	Tin Lids70 mm (Relevant quality)	1500000PIECES
Other Articles of Glass Jarwith Tin Lids & Bands 86 mm	1000500 PIECES	Tin Lids & Bands (Relevant quality)86 mm	1000500PIECES
Other Articles of Tin(Lid 86 mm)	1000000 PIECES	Tin Lids86 mm (Relevant quality)	1000000PIECES
Note: - The imported items are allowed on “Net to Net with accountability”.			

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	14 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM REVIW00000446AM27		
RA File Number	02AX04000600 AM23		
Licence No and Date	0211003744/27/01/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators (Containing min 38% of import item	1 kg	PLASTICIZER PEPTIZER PENTA CHLORO THIO PHENOL PCTP	0.397 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	15 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000489AM27
RA File Number	05AX04003258 AM23
Licence No and Date	0511017710/13/03/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and, after detailed deliberations and based on the recommendations of the technical authority, decided to seek the following information/documents from the firm:	
As per the details submitted, it appears that the quantities of both the export and import items have been changed, and norms are now being sought for only one import item against the two import items originally applied for.	

- A copy of the amended licence, duly issued by the Regional Authority (RA), may be furnished.
- Details of the total exports made, along with copies of the relevant Shipping Bills.
- Details of the total imports made, along with copies of the relevant Bills of Entry.

The case stands deferred.

Case No.	16 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000491AM27
RA File Number	03AX04001019 AM24
Licence No and Date	0311024331/07/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S.No	Import item	Qty Recommended
PAO 50249 (Pao 50249 (Polymer Of Fatty Alcohol-Acrylate & Escorene) Polymer Of Fatty Alcohol-Acrylate & Escorene (52 % Active Content))	200000 Kg	1	BEHENYL ALCOHOL (18-22A)	46040 Kg
		2	STEARYL ALCOHOL	38840 Kg
		3	ACRYLIC ACID	20720 Kg
		4	ESCORENE UL 04028CC	25580 Kg
		5	SOLVENT DESOL 60	52000 Kg
PAO 50283 (Pao 50283(Polymer Of Fatty Alcohol-Acrylate & Escorene) Polymer Of Fatty Alcohol-Acrylate & Escorene(44 % Active Content))	150000 Kg	6	BEHENYL ALCOHOL (18-22A)	28965 Kg
		7	STEARYL ALCOHOL	25245.0 Kg
		8	ACRYLIC ACID	13470.0 Kg

)		9	ESCORENE UL 04028CC	16650.0 Kg
		10	SOLVENT DESOL 60	33000.0 Kg
PAO88154 (Pao88154 (Polymer Of Fatty Alcohol-Acrylate & Escorene) Polymer Of Fatty Alcohol-Acrylate & Escorene(48 % Active Content))	1000000 Kg	11	Stearyl Alcohol	379800.0 Kg
		12	Escorene UL02133EN	48000.0 Kg
		13	Acrylic Acid	101800.0 Kg
STANOX DSTDP (Di Stearyl Thio Di Propionate) (StanoxDstdp (100 % Active Content))	1000000 Kg	23	ACRYLONITRILE	285000.0 Kg
		24	STEARYL ALCOHOL	909000.0 Kg
		25	SODIUM SULPHIDE	302500.0 Kg
STANOX DLTDP (Di Stearyl Thio Di Propionate) (StanoxDldtp (100 % Active Content))	750000 Kg	14	LAURYL ALCOHOL PURE	600000.0 Kg
		15	SODIUM SULPHIDE	243750.0 Kg
		16	ACRYLONITIRLE	228750.0 Kg
Sterol 1202 C1 (Sterol 1202 C1 (Lauryl Alcohol 2 Mole Ethoxylate) Lauryl Alcohol (C12-14) 2 Moles Ethoxylate (100 % Active Content) Export Product)	50000 Kg	17	LAURYL MYRISTYL ALCOHOL (LAURYL ALCOHOL)	34500.0 Kg
		18	ETHYLENE OXIDE	15500.0 Kg
STEROL 1203 (Sterol 1203 (Lauryl Alcohol 3 Mole Ethoxylate) Lauryl Alcohol (C12-14) 3 Mole Ethoxylate (100 % Active Content))	50000 Kg	19	LAURYL MYRISTYL ALCOHOL (LAURYL ALCOHOL)	30350.0 Kg
		20	ETHYLENE OXIDE	20650.0 Kg
STEROL 1207 (Sterol 1207 (Fatty Alcohol Poly Glycol Ether/Lauryl Alcohol Ethoxylated) Fatty Alcohol Poly Glycol Ethe r(100 % Active Content))	50000 Kg	21	"LAURYL MYRISTYL ALCOHOL (LAURYL ALCOHOL)"	25000.0 Kg
		22	ETHYLENE OXIDE	26000.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	17 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00005648AM26
RA File Number	04AX04000450 AM24
Licence No and Date	0411005907/24/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: 1. Carbon_Pultrusion_83x5.2mm_P3040 (Unit Length 252.0 mtr)

Qty.; 162 Nos (in Meters 40824.00) (Weight- 26372.30 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty. recommended
1	SF C T50-4.0/240-V110 321 (SIGRAFIL CARBON FIBER)	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM)(CarbonFibre reinforcement material and resin mix matrix)	19826.000Kg
2	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	313.000 Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	699.000 Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	6208.000kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	34.000Kg

6	TMCH-50-AL (ORGANIC PEROXIDE TYPE E,LIQUID)	Inhibiting Agent	83.000 Kg
---	---	------------------	-----------

Export Item: 2. Carbon Pultrusion 83x5.2 mm P3040 (Unit length 254.9 mtr)

Qty.; 162 Nos (in Meters 41293.80)(Weight- 26675.79 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty.
7	SF C T50-4.0/240-V110 321 (SIGRAFIL CARBON FIBER)	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM)(CarbonFibre reinforcement material and resin mix matrix)	20054.000Kg
8	Carbon Mock, NDX	40 HC S.T.C.Carbon Mock Pluffy carbon fiber (Measurement: CBM) Carbon Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	317.000 Kg
9	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	707.000 Kg
10	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	6279.000kg
11	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	35.000 Kg
12	TMCH-50-AL (ORGANIC PEROXIDE TYPE E,LIQUID)	Inhibiting Agent	84.000 Kg
13	Peroxaan PK 295 P	Inhibiting Agent	26.000 Kg

Export Item: 3. Carbon Pultrusion 83x5.2 mm P3040 (Unit length 262.2 mtr)

Qty.; 162 Nos (in Meters 42476.40)(Weight- 27439.75 Kgs)

A. Import Items:

S. No.	Import description	Technical Specification	Qty.
14	SF C T50-4.0/240-V110 321 (CARBON FIBER)	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix	20628.000 Kg

		matrix)	
15	Carbon Mock, NDX	40 HC S.T.C. Carbon Mock Pluffy carbon fiber (Measurement: CBM) Carbon Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	326.000 Kg
16	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2) Peel ply is material which supports product	727.000 Kg
17	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	6459.000kg
18	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	36.00 Kg
19	TMCH-50-AL (ORGANIC PEROXIDE TYPE E, LIQUID)	Inhibiting Agent	86.00 Kg
20	Peroxan PK 295 P	Inhibiting Agent	27.00 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	18 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000488AM27
RA File Number	05AX04000739 AM24
Licence No and Date	0511020764/04/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following • Copy of CIB registration with approved composition of export item. • Complete and balanced chemical reactions with mol. weight and % yield on molar basis. • Density of export item. The case stands deferred	

Case No.	19 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00006490AM25
RA File Number	08AX04001308 AM24
Licence No and Date	0811009598/09/10/2023
Norms Committee Decision: PH with documents for chemistry on molar basis remove the controversy. The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following • Physical personal hearing. • Chemistry on molar basis. The case stands deferred.	

Case No.	20 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	DEWAN & SONS		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM REVIW00000443AM27		
RA File Number	05AX04002312 AM24		
Licence No and Date	0511021907/07/11/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Other Articles of Glass Jar with Tin Lids & Bands 70 mm	1463266 SETS	Tin Lids & Bands 70 mm	Net to Net with accountability clause.

Other Articles of Tin (Lids 70 mm)	782826.0 SETS	Tin Lids 70 mm	Net to Net with accountability clause.
Other Articles of Glass Jar with Tin Lids & Bands 86 mm	254668.0 SETS	Tin Lids & Bands 86 mm	Net to Net with accountability clause.
Other Articles of Tin (Lid 86 mm)	263796.0 SETS	Tin Lids 86 mm	Net to Net with accountability clause.
Other Articles of Tin (Decorative Lids 70 mm)	211038.0 SETS	Tin Decorative Lid (Lids 70 mm)	Net to Net with accountability clause.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	21 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00006489AM25
RA File Number	08AX04001568 AM24
Licence No and Date	0811009998/20/11/2023
Norms Committee Decision: PH with documents for chemistry on molar basis remove the controversy. The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following - Physical personal hearing. - Chemistry on molar basis. The case stands deferred.	

Case No.	22 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred

Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000543AM27
RA File Number	06AX04000275 AM24
Licence No and Date	0611002361/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for in-personal personal hearing explaining the case. The case stands deferred.	

Case No.	23 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000441AM27
RA File Number	03AX04005317 AM24
Licence No and Date	0311031366/21/02/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the Norms Application had been rejected due to the non-submission of the following information sought vide deficiency letter dated 08.04.2025: • Specific chemical name of the imported item. • Details of indigenous inputs along with the quantities used. • Percentage of wastage claimed. • Specific name of the export product along with its composition. The applicant has subsequently filed a review application. In response to the query regarding the specific name and composition of the export product, the firm submitted the following: “The export item has been declared as per the licence. The export product is an oil and gas specialty chemical, exported under our brand name ‘RCAT OG’. The product is manufactured using raw materials that have not been disclosed in the application in order to safeguard our commercial interests from competitors, as it is a proprietary formulation.” The Committee deliberated on the submission and observed that DGFT, being a fiduciary institution of the Government of India, is entrusted with maintaining and safeguarding confidential trade-related information submitted by exporters. The Committee was of the view that concerns regarding confidentiality cannot serve as a valid ground for withholding information that is essential for the examination of a Norms Application and fixation of Standard Input Output Norms (SION).	

Accordingly, the Committee decided that, if the applicant wishes to pursue the fixation of norms, it must furnish complete details as sought in the deficiency letter dated **08.04.2025**, including the exact composition and description of the export product, details of indigenous inputs, percentage of wastage claimed, and the specific chemical name of the imported item. The Committee further noted that failure to furnish the requisite information may result in rejection of the application.

The case stands deferred.

Case No.	24 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000447AM27
RA File Number	03AX04005316 AM24
Licence No and Date	0311031368/21/02/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the Norms Application had been rejected due to the non-submission of the following information sought vide deficiency letter dated **08.04.2025**:

- Specific chemical name of the imported item.
- Details of indigenous inputs along with the quantities used.
- Percentage of wastage claimed.
- Specific name of the export product along with its composition.

The applicant has subsequently filed a review application. In response to the query regarding the specific name and composition of the export product, the firm submitted the following:

“The export item has been declared as per the licence. The export product is an oil and gas speciality chemical, exported under our brand name ‘Remul OG’. The product is manufactured using raw materials that have not been disclosed in the application in order to safeguard our commercial interests from competitors, as it is a proprietary formulation.”

The Committee deliberated on the submission and observed that DGFT, being a fiduciary institution of the Government of India, is entrusted with maintaining and safeguarding confidential trade-related information submitted by exporters. The Committee was of the view that concerns regarding confidentiality cannot serve as a valid ground for withholding information that is essential for the examination of a Norms Application and fixation of Standard Input Output Norms (SION).

Accordingly, the Committee decided that, if the applicant wishes to pursue the fixation of norms, it must furnish complete details as sought in the deficiency letter dated **08.04.2025**, including the exact composition and description of the export product, details of indigenous inputs, percentage of wastage claimed, and the specific chemical name of the imported item. The Committee further noted that failure to furnish the requisite information may result in rejection of the application.

The case stands deferred.

Case No.	25 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	DEWAN & SONS		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM REVIW00000480AM27		
RA File Number	05AX04003870 AM24		
Licence No and Date	0511024569/18/03/2024		
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Other Articles of Glass Jarwith Tin Lids & Bands 70 mm	1185970 SETS	Tin Lids & Bands70 mm	Net to Net with accountability clause.
Other Articles of Tin(Lids 70 mm)	782826 SETS	Tin Lids70 mm	Net to Net with accountability clause.
Other Articles of Glass Jarwith Tin Lids & Bands 86 mm	254668 SETS	Tin Lids & Bands86 mm	Net to Net with accountability clause.
Other Articles of Tin(Lid 86 mm)	263796 SETS	Tin Lids 86 mm	Net to Net with accountability clause.
Other Articles of Tin(Decorative Lids 70 mm)	211038 SETS	Tin Decorative Lid(Lids 70 mm)	Net to Net with accountability clause.
Other Articles of TinLids & Bands 70 mm	277295 SETS	Tin Lids &Bands 70 mm	Net to Net with accountability clause.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	26 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000542AM27
RA File Number	06AX04000032 AM25
Licence No and Date	0611002634/25/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for in-personal personal hearing explaining the case. The case stands deferred.	

Case No.	27 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	GURIT WIND PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM REVIW00005849AM26		
RA File Number	04AX04000152 AM25		
Licence No and Date	0411007484/27/05/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m			
Qty.; 32180.4 meter (Weight- 20788.54 Kgs)			
Import Items:			
S. No.	Import description	Technical Specification	Qty.
1	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	15566.00Kg

2	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	161.00 Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.00 Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5046.00kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	29.00 Kg
6	TMCH-50-AL (ORGANIC PEROXIDE TYPE E,LIQUID)	Curing Agent	68.00 kg
7	BC-530 INHIBITOR	Inhibiting Agent	6.00 Kg
8	Peroxan PK 295 P	Cross linking agent	23.00 Kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 63504 meter (Weight- **41023.58 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
9	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	30717.00Kg
10	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	318.0 Kg

11	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1086.0 Kg
12	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9957.00kg
13	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.00 Kg
14	TMCH-50-AL (ORGANIC PEROXIDE TYPE E,LIQUID)	Curing Agent	133.00 kg
15	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg
16	Peroxan PK 295 P	Cross linking agent	44.00 Kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234.800 meter (Weight- **41495.68 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
17	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31070 .00Kg
18	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	321.0 Kg
19	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1098.0 Kg
20	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10072.00kg
21	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	58.00 Kg
22	TMCH-50-AL (ORGANIC PEROXIDE TYPE E,LIQUID)	Curing Agent	135.00 kg

23	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg
24	Peroxan PK 295 P	Cross linking agent	45.00 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.4 meter (Weight- **42684.06 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
25	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31960.00Kg
26	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.0 Kg
27	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1130.0 Kg
28	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10360.00kg
29	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	59.00 Kg
30	TMCH-50-AL (ORGANIC PEROXIDE TYPE E,LIQUID)	Curing Agent	139.00 kg
31	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg
32	Peroxan PK 295 P	Cross linking agent	46.00 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	28 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	ACTIVE CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002271AM25
RA File Number	09AX04000144 AM25
Licence No and Date	0911007678/02/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item Name: ACTIVATED CARBON Qty.: 100000 Kg Import Item Name: ACTIVATED CARBON PELLETS Qty.: 100000 Kg RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	29 / NC/4/MEET/Jun/202627/3	
Case Status	Case Approved	
Party Name	MARUTI MICA	
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026	
HQ File Number	HQRNORM REVIW00001400AM27	
RA File Number	24AX04000213 AM25	
Licence No and Date	2411003799/23/08/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as under:		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM WIDTH(AS PER ADVANCE AUTHORISATION)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:		
Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	Barrier paper	0.172 kg OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	FORMALDEHYDE 37 % +/- 2 %	7.132 Kg OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, urea formaldehyde Resin and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	30 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000525AM27

RA File Number	03AX04002595 AM25
Licence No and Date	0311036774/30/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Copy Of Export Order. • Copy Of Shipping Bill. The case stands deferred.	

Case No.	31 / NC/4/MEET/Jun/202627/3									
Case Status	Case Approved									
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED									
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026									
HQ File Number	HQRNORM APPLY 00002758AM25									
RA File Number	52AX04000153 AM25									
Licence No and Date	5211009586/30/08/2024									
Norms Committee Decision:										
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:										
Export Item Name: PRINTED CARTONS OF PAPER BOARD										
Qty.; 415323 Kg										
Import item;										
<table><tr><th>S. no</th><th>Item description</th><th>Qty. recommended</th></tr><tr><td>1</td><td>KRAFT LINER BOARD OF RELEVANT GSM (110 to 450)</td><td>1.05 Kg/Kg content in export</td></tr><tr><td>2</td><td>ROLLS OR SHEETS OF CELLULOSE ACETATE OF RELEVANT MICRON</td><td>1.05 Kg/Kg content in export</td></tr></table>		S. no	Item description	Qty. recommended	1	KRAFT LINER BOARD OF RELEVANT GSM (110 to 450)	1.05 Kg/Kg content in export	2	ROLLS OR SHEETS OF CELLULOSE ACETATE OF RELEVANT MICRON	1.05 Kg/Kg content in export
S. no	Item description	Qty. recommended								
1	KRAFT LINER BOARD OF RELEVANT GSM (110 to 450)	1.05 Kg/Kg content in export								
2	ROLLS OR SHEETS OF CELLULOSE ACETATE OF RELEVANT MICRON	1.05 Kg/Kg content in export								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.										

Case No.	32 / NC/4/MEET/Jun/202627/3
Case Status	Case Rejected
Party Name	VISHNU BARIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000449AM27
RA File Number	09AX04000432 AM25
Licence No and Date	0911007884/06/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Mar/202526/19dated 18.03.2026. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	33 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000487AM27
RA File Number	05AX04001817 AM25
Licence No and Date	0511027733/13/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that import and export items, quantities are different in application and authorization. Based on the recommendation of technical authorities, the committee decided to ask the firm to furnish the following: • Statement of export and import items with quantity and description, • Copy of amended license issued from RA. The case stands deferred.	

Case No.	34 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00003839AM25
RA File Number	52AX04000228 AM25
Licence No and Date	5211010460/24/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - Reason for asking LDPE for cup with justification when it has not been mentioned in the export description and also to indicate grade of LDPE. - Manufacturing Process Flow Chart, giving clear picture of using LDPE coating on cup with justification of wastage. - Reason for asking the same import item at 1 and 2 separately. The case stands deferred.	

Case No.	35 / NC/4/MEET/Jun/202627/3	
Case Status	Case Approved	
Party Name	MARUTI MICA	
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026	
HQ File Number	HQRNORM REVIW00001398AM27	
RA File Number	24AX04000320 AM25	
Licence No and Date	2411003980/28/10/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as under:		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM WIDTH (AS PER ADVANCE AUTHORISATION)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
Import Item:		
Sl. No.	Item Description	Quantity Recommended

1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	FORMALDEHYDE 37 % +/- 2 %	7.132 Kg OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, urea formaldehyde Resin and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	36 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00003960AM25
RA File Number	52AX04000227 AM25

Licence No and Date	5211010602/30/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item Name: PRINTED PAPER BOARD CUPS(made from fluting paper) Qty.: 245901 Kg Import item; FLUTING PAPER OF RELEVANT GSM(100 TO 400 GSM) Qty.: 1.15 Kg/kg content in export. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	37 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00004405AM25
RA File Number	13AX04000281 AM25
Licence No and Date	1311003501/28/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm for personal hearing to explain their case. The case stands deferred.	

Case No.	38 / NC/4/MEET/Jun/202627/3
Case Status	Case Rejected
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000461AM27
RA File Number	52AX04000321 AM25
Licence No and Date	5211011517/09/01/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Mar/202526/19dated 18.03.2026. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain the status quo of the earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	39 / NC/4/MEET/Jun/202627/3
Case Status	Case Rejected
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000459AM27
RA File Number	52AX04000320 AM25
Licence No and Date	5211011520/10/01/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Jan/202526/17dated 28.01.2026. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain the status quo of the earlier decision. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	40 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005829AM25
RA File Number	52AX04000337 AM25
Licence No and Date	5211011747/23/01/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	

- Reason for asking LDPE for cup with justification when it has not been mentioned in the export description and also to indicate grade of LDPE.
- Manufacturing Process Flow Chart, giving clear picture of using LDPE coating on cup with justification of wastage.
- Reason for asking the same import item at 1 and 2 separately.

The case stands deferred.

Case No.	41 / NC/4/MEET/Jun/202627/3
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM REVIW00000479AM27
RA File Number	05AX04003445 AM25
Licence No and Date	0511030647/31/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Mar/202526/19dated 18.03.2026. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee noted that earlier norms were approved as per 4E submitted by the firm. Now, the committee found no merit in the case for enhancement in approved norms and decided to maintain the status quo of the earlier decision. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	42 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00006153AM25
RA File Number	52AX04000354 AM25
Licence No and Date	5211012028/11/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and taking cue from recommendation of the Department of Biotechnology letter No-PID-13011(15)/1/2021-PPB-DBT (14648 DATED 29.09.2025), based on recommendation of technical authority, the committee decided to fix the norms as under:	

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
PARAHIT-F DEVICE TEST KIT [1 KIT FOR 25 TESTS] RAPID DIAGNOSTICS TEST KIT	12502500 Nos.Test (500100 kits) (1kit for 25 tests)	1	ANTI MOUSE IgG GOAT	10.863 Grams
		2	MAB TO P FALCIPARUM FOR NCM MALARIA K	3.647 Grams
		3	MAB FOR P FALCIPARUM COLLOIDAL GOLD REAGENT	1.711 Grams
		4	MOUSE IgG PURIFIED	0.856 Grams
		5	CONJUGATE RELEASING PAD GR-6615-21MM X 500 FT PARAH	167811 Feet
		6	CONJUGATE RELEASING PAD10MM, GRADE 6615	167811 Feet
		7	SAMPLE PAD GRADE 238 SIZE 12MM X 100M	55567 Meter
		8	ABSORBENT PAD FOR RAPID TEST22MM X 50 MTR-CF5	55567 Meter
		9	DIS SAFTY SEAL LANCETS [PACK OF 25] & [PACK OF 10]	1,25,02,500 Nos.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	43 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	CLEAN FINO-CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00006570AM25
RA File Number	31AX04000393 AM25
Licence No and Date	3111004490/05/03/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S. No	Import item	Qty Recommended
U V Stabilizer Grade:770/ Clean Light Stab 770(Ilis(Z,2,6,6-tetramethyl-4-pipcritl) sebacate)	1.0 Kg	1	Acetone	1.22 Kg
		2	Ammonia	Deleted, (Indigenous item)
		3	Caustic Lye	Deleted, (Indigenous item)
		4	Methanol	0.060 Kg
		5	Heptane	0.110 Kg
		6	Sebacic Acid	0.45 Kg
		7	Hydrogen gas	Deleted, (Indigenous item)

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	44 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	CLEAN FINO-CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00006586AM25
RA File Number	31AX04000136 AM25
Licence No and Date	3111004497/06/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S.No	Import item	Qty Recommended
U V Stabliser Grade 770 /Clean Light	1.0 Kg	1	Acetone	1.22 Kg

Stab 770(Llis(Z,2,6,6-Tetramcthyl-4-Pipcritlv) Sebacate)	2	Ammonia	Deleted, (Indigenous item)
	3	Caustic flakes	Deleted, (Indigenous item)
	4	Methanol	0.060 Kg
	5	Heptane	0.110 Kg
	6	Sebacic Acid	0.45 Kg
	7	Hydrogen gas	Deleted, (Indigenous item)
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	45 / NC/4/MEET/Jun/202627/3	
Case Status	Case Approved	
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026	
HQ File Number	HQRNORM APPLY 00006680AM25	
RA File Number	03AX04006270 AM25	
Licence No and Date	0311042110/13/03/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:		
Export Product: Black Glass Fabric - TEJDO NEGRO		
Quantity: 1 KG		
Import Items:		
S. No.	Item Description	Quantity Recommended
1.	Glass Filament Yarn (relevant Thickness)	0.838 kg
2.	Finishing agent and dye	0.0709 Kg

3.	Polyester Schaetti fix 386F(200-600)	0.1710 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	46 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	SYENSQO SPECIALTIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00000260AM26
RA File Number	03AX04000040 AM26
Licence No and Date	0311043098/16/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item Name: RHODAPON LZS 94 RPB (SODIUM LAURYL SULPHATE) Qty.: 1.0 Kg Import Item: LAURYL ALCOHOL C12-18 / MASCOL 28 LAURYL STEARYL ALCOHOL Qty.: 0.684Kg RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	47 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00000299AM26
RA File Number	03AX04000182 AM26
Licence No and Date	0311043136/17/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export item	Qty	Import item	Qty Recommended
STEROFS VDSP / MH066 / MD 3793 (Pyridinium, 2-ethenyl-1-methyl-, methyl sulfate, polymer with ethenylbenzene) (Solid Content 40+/- 1 %)	65000 Kg	2 -VINYL PYRIDINE(2-VP)	16282.500 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	48 / NC/4/MEET/Jun/202627/3			
Case Status	Case Approved			
Party Name	MEGHMANI ORGANICS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00000513AM26			
RA File Number	08AX04000150 AM26			
Licence No and Date	0811014833/29/04/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S.No	Import item	Qty Recommended
BIFNTHRIN 400 EC	1 Liter	1	LAMBDA CYHALOTHRIC ACID(L C ACID)	0.236 Kg
		2	BIFENTHRIN ALCOHOL	0.186 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	49 / NC/4/MEET/Jun/202627/3			
Case Status	Case Deferred			
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00000827AM26			
RA File Number	52AX04000020 AM26			

Licence No and Date	5211013549/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Technical process flow diagram of manufacturing of Export item and wastage involved at each step. • Batch manufacturing record and material issued and material reconciliation sheet for production of a batch for Export item, duly signed by dealing QA/executive/manager. • Certificate of Analysis (CoA) for imported input products. • DML (Drug manufacturing license). The case stands deferred.	

Case No.	50 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00000828AM26
RA File Number	52AX04000021 AM26
Licence No and Date	5211013551/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Technical process flow diagram of manufacturing of Export item and wastage involved at each step. • Batch manufacturing record and material issued and material reconciliation sheet for production of a batch for Export item, duly signed by dealing QA/executive/manager. • Certificate of Analysis (CoA) for imported input products. • DML (Drug manufacturing license). The case stands deferred.	

Case No.	51 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00001058AM26

RA File Number	08AX04002254 AM25			
Licence No and Date	0811015120/26/05/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S.No	Import item	Qty Recommended
LAMBDA CYHALOTHRIN 250 CS	1 Liter	1	Lambda Cyhalothric Acid (L C Acid)	0.198 Kg
		2	Hexane	0.222 Kg
		3	Sodium Cyanide	0.050 Kg
		4	Solvent C9	0.101 Kg
		5	Phenol	0.0824 Kg
		6	Benzaldehyde	0.1022 Kg
		7	Bromine	0.267 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	52 / NC/4/MEET/Jun/202627/3			
Case Status	Case Approved			
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00001311AM26			
RA File Number	34AX04000196 AM26			
Licence No and Date	3411006560/05/06/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S.No	Import item	Qty Recommended

HYDROCARBON RESIN MIXTURES	200000.0 Kg	1	PETROLEUM RESIN	1.40 Kg/Kg content in Export
		2	LOW DENSITY POLYETHYLENE(LDPE GRANULS)	1.03 Kg/Kg content in Export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	53 / NC/4/MEET/Jun/202627/3			
Case Status	Case Approved			
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00001309AM26			
RA File Number	34AX04000200 AM26			
Licence No and Date	3411006558/05/06/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S. No	Import item	Qty Recommended
HYDROCARBON RESIN MIXTURES	100000 Kg	1	PETROLEUM RESIN	1.40 Kg/Kg content in Export
		2	LOW DENSITY POLYETHYLENE(LDPE GRANULS)	1.03 Kg/Kg content in Export
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	54 / NC/4/MEET/Jun/202627/3			
Case Status	Case Deferred			
Party Name	BECARRE SPECIALITY INGREDIENTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00001564AM26			
RA File Number	10AX04000097 AM26			

Licence No and Date	1011003212/19/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % net content of each ingredient in the export. • Complete details of indigenous item with their content in export item. • Wastages applied on net content of import item. The case stands deferred.	

Case No.	55 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	NISSAN BHARAT RASAYAN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00001798AM26
RA File Number	34AX04000278 AM26
Licence No and Date	3411006659/01/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Import items do not match 4E, plz clarify. • Import requirement is not in order • No chemistry, please provide. The case stands deferred.	

Case No.	56 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002037AM26
RA File Number	52AX04000127 AM26
Licence No and Date	5211015106/14/07/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Technical process flow diagram of manufacturing of Export item and wastage involved at each step.
- Batch manufacturing record and material issued and material reconciliation sheet for production of a batch for Export item, duly signed by dealing QA/executive/manager.
- Certificate of Analysis (CoA) for imported input products.
- DML (Drug manufacturing license).

The case stands deferred

Case No.	57 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002038AM26
RA File Number	52AX04000128 AM26
Licence No and Date	5211015107/14/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Technical process flow diagram of manufacturing of Export item and wastage involved at each step. • Batch manufacturing record and material issued and material reconciliation sheet for production of a batch for Export item, duly signed by dealing QA/executive/manager. • Certificate of Analysis (CoA) for imported input products. • DML (Drug manufacturing license). The case stands deferred.	

Case No.	58 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CLEAN FINO-CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002120AM26
RA File Number	31AX04000167 AM26
Licence No and Date	3111005085/16/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for personal hearing in upcoming meeting with following information:

- Product spec. And catalogue of export products.
- Justification of low yield of 68.4 % in part- 1 and 70 % in part iii.
- Authentic tech literature in support of % yield.

The case stands deferred.

Case No.	59 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002228AM26
RA File Number	03AX04001916 AM26
Licence No and Date	0311045835/22/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for personal hearing in upcoming meeting with following information:

- To give stepwise yield of the reaction and to indicate overall yield.
- Instead of using abbreviations, clearly mention full form of reactants and products at each stage of chemical reactions.
- Based on yield of the chemical reaction, calculate the requirement of raw materials and indicate end application/use of the export item.

The case stands deferred.

Case No.	60 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002334AM26
RA File Number	05AX04001438 AM26
Licence No and Date	0511034130/28/07/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for personal hearing in upcoming meeting with following information:

- CIB registration for export items no -1 and 2. Are not given. Same may be furnished with approved composition.
- Requirement of solvent C-9 and other solvents applied for import may be justified in line with CIB registration and other details.
- Consumption- coefficient of LAMBDA-CYHALOTHRIN Tech.

The case stands deferred.

Case No.	61 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002473AM26
RA File Number	03AX04002174 AM26
Licence No and Date	0311046198/04/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % Solid content and % active content of each export item The case stands deferred.	

Case No.	62 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002515AM26
RA File Number	03AX04002146 AM26
Licence No and Date	0311046283/05/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	

- COA report of both import and export items.
- Manufacturing process indicating stage wise wastage of raw materials.
- Calculation of requirement of raw materials based on COA report of import and export items.

The case stands deferred.

Case No.	63 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	VIBFAST PIGMENTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002519AM26
RA File Number	08AX04000742 AM26
Licence No and Date	0811015795/05/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Import item no-1(dye content 99%) is claimed as crude whereas export item (dye 96%) is special. Plzjustift. • COA of import items from foreign supplier. • COA of export item. • Complete composition of export item and wastage applied and net content of inputs. The case stands deferred.	

Case No.	64 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CLEAN FINO-CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002560AM26
RA File Number	31AX04000202 AM26
Licence No and Date	3111005157/07/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	

- Product specification and catalogue of export products.
- Justification Of Low Yield Of 68.4 % In Part- 1 And 70 % In Part iii.
- Authentic tech literature in Support of % yield if any.

The case stands deferred.

Case No.	65 / NC/4/MEET/Jun/202627/3			
Case Status	Case Approved			
Party Name	PHILODEN INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00002557AM26			
RA File Number	34AX04000395 AM26			
Licence No and Date	3411006822/07/08/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S.No	Import item	Qty Recommended
COLOURING MATTERS: SOLVENT BLUE 36 (SOLVENT BLUE 36 / BLUE GF)	1 Kg	1	QUINIZARINE (LEUCO QUINIZARINE)	0.909 Kg
		2	ISO PROPYLAMINE	0.446 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	66 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	PHILODEN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002547AM26
RA File Number	34AX04000408 AM26
Licence No and Date	3411006817/07/08/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S.No	Import item	Qty Recommended
COLOURING MATTERS: SOLVENT BLUE 35	1 Kg	1	QUINIZARINE (LEUCO QUINIZARINE)	0.836 Kg
		2	N Butylamine	0.610 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	67 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002584AM26
RA File Number	03AX04002356 AM26
Licence No and Date	0311046380/08/08/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S. No	Import item	Qty Recommended
Cetostearyl (Cetearyl) Alcohol Ethoxylate 25 Moles -(GINONIC CSA 25)	1 Kg	1	Ceto Stearyl Alcohol	0.172 Kg
		2	Ethylene Oxide	0.808 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	68 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00002583AM26			
RA File Number	03AX04002355 AM26			
Licence No and Date	0311046379/08/08/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S.No	Import item	Qty Recommended
Cetostearyl (Cetearyl) Alcohol Ethoxylate 20 Moles -(GINONIC CSA 20)	1 Kg	1	Ceto Stearyl Alcohol	0.222 Kg
		2	Ethylene Oxide	0.758 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP.				

Case No.	69 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	MEGA INNOVATIVE CROPS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002692AM26
RA File Number	34AX04000443 AM26
Licence No and Date	3411006847/13/08/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Complete and balance chemical reactions with mol. Weight and % yield on molar basis. • Stepwise material balance. • Specific use of sodium bromide and justification for its quantitative requirement.	
The case stands deferred.	

Case No.	70 / NC/4/MEET/Jun/202627/3
----------	-----------------------------

Case Status	Case Deferred
Party Name	HPCL-MITTAL ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002685AM26
RA File Number	05AX04001608 AM26
Licence No and Date	0511034475/13/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	71 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	CRYSTAL CROP PROTECTION LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM APPLY 00002853AM26		
RA File Number	05AX04001803 AM26		
Licence No and Date	0511034661/25/08/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
GLYPHOSATE 41% SL-W/W	1 Liter	GLYPHOSATE TECHNICAL(Minimum purity 95%)	0.3226 Kg
GLYPHOSATE 48% SL- W/V	1 Liter	GLYPHOSATE TECHNICAL(Minimum purity 95%)	0.3266 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	72 / NC/4/MEET/Jun/202627/3
----------	-----------------------------

Case Status	Case Deferred
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002885AM26
RA File Number	09AX04000548 AM26
Licence No and Date	0911010343/26/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred	

Case No.	73 / NC/4/MEET/Jun/202627/3	
Case Status	Case Approved	
Party Name	CROWN DECOR PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026	
HQ File Number	HQRNORM APPLY 00002965AM26	
RA File Number	08AX04000811 AM26	
Licence No and Date	0811016014/01/09/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as under:		
Export Item:1		
Sl. No.	Item Description	Quantity (KG) for norms
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
Import Item:		
Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG

2.	PHENOL	3.344 KG
3.	MELAMINE	0.362 KG
4.	Acrylic film	deleted, as not given in SION and no details

Note: 1. The above norms are based on 10 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	74 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	SCHOELLER INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002984AM26
RA File Number	03AX04002787 AM26
Licence No and Date	0311047003/02/09/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S. No	Import item	Qty Recommended
Inkjet Paper GSM: 200 +/-5%(Inkjet Paper	24862.0	1	Inkjet paper in sheet form, one side	25608.78 SQM

GSM: 200 +/-5% with one side not exceeding 300mm and other side not exceeding 420mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 200 +/-5% is 24,862.89 SQM))	(SQM)		minimum side exceeding 666 mm & other side 932 mm, GSM: 200 +/-5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 200 +/-5%)	
Inkjet Paper GSM: 200 +/-5%(Inkjet Paper GSM: 200 +/-5% with one side not exceeding 300mm and other side not exceeding 420mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 200 +/-5% is 19,127.51 SQM))	19127.0 (SQM)	2	Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 200 +/-5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 200 +/-5%)	19701.34 SQM
Inkjet Paper GSM: 200 +/-5%(Inkjet Paper GSM: 200 +/-5% with one side not exceeding 300mm and other side not exceeding 420mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 200 +/-5% is 15,539.31 SQM))	15539.0 (SQM)	3	Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 200 +/-5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 200 +/-5%)	16005.49 SQM
Inkjet Paper GSM: 200 +/-5%(Inkjet Paper GSM: 200 +/-5% with one side not exceeding 300mm and other side not exceeding 420mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 200 +/-5% is 9,563.75 SQM))	9563.0 (SQM)	4	Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 200 +/-5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 200 +/-5%)	9850.66 SQM
Inkjet Paper GSM: 265 +/-5%(Inkjet Paper GSM: 265 +/-5% with one side not exceeding 335mm and other side not exceeding 485mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 265 +/-5% is 38,413.17 SQM))	37294.0 (SQM)	5	Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/-5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/-5%)	38413.17 SQM

mm, GSM: 265 +/- 5% is 37,294.34 SQM))			932 mm, GSM: 265 +/-5%)	
Inkjet Paper GSM: 265 +/-5%(Inkjet Paper GSM: 265 +/-5% with one side not exceeding 335mm and other side not exceeding 485mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 265 +/- 5% is 28,691.26 SQM))	28691.0 (SQM)	6	Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/- 5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/-5%)	29552.00 SQM
Inkjet Paper GSM: 265 +/-5%(Inkjet Paper GSM: 265 +/-5% with one side not exceeding 335mm and other side not exceeding 485mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 265 +/- 5% is 37,294.34 SQM))	37294.0 (SQM)	7	Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/- 5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/-5%)	38413.17 SQM
Inkjet Paper GSM: 265 +/-5%(Inkjet Paper GSM: 265 +/-5% with one side not exceeding 335mm and other side not exceeding 485mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 265 +/- 5% is 28,691.26 SQM))	28691.0 (SQM)	8	Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/- 5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/-5%)	29552.00 SQM
Inkjet Paper GSM: 265 +/-5%(Inkjet Paper GSM: 265 +/-5% with one side not exceeding 335mm and other side not exceeding 485mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 265 +/- 5% is 37,294.34 SQM))	37294.0 (SQM)	9	Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/- 5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/-5%)	38413.17 SQM
Inkjet Paper GSM: 265 +/-5%(Inkjet Paper	28691.0	10	Inkjet paper in sheet form, one side	29552.00 SQM

GSM: 265 +/-5% with one side not exceeding 335mm and other side not exceeding 485mm (Net content of Inkjet paper in sheet form, one side minimum size exceeding 666 mm and other side 932 mm, GSM: 265 +/-5% is 28,691.26 SQM))	(SQM)		minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/-5%(Inkjet paper in sheet form, one side minimum side exceeding 666 mm & other side 932 mm, GSM: 265 +/-5%)	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP				

Case No.	75 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00002982AM26
RA File Number	05AX04001898 AM26
Licence No and Date	0511034838/02/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The stepwise manufacturing process indicating the entire chemicals used in the process. • To give Chemical reaction indicating molecular weight of the reactants and products to form DNPT with yield and to indicate also addition of other chemicals in the process. • To give calculation of the requirement of all the chemicals (reactants and products) based on reaction and addition of other chemicals. The case stands deferred.	

Case No.	76 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00003059AM26
RA File Number	03AX04002658 AM26

Licence No and Date	0311047088/04/09/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S. No	Import item	Qty Recommended
SELF ADHESIVE PAPER (144 gsm + /- 10%) (CONTAINING THERMAL PAPER IN JUMBO ROLL 70 gsm + / - 10%)	1 Sq. Mtr.	1	THERMAL PAPER IN JUMBO ROLL (70 gsm + / - 10%)	1.04 Sq. meter
		2	ADHESIVE (100% SOLID)RUBBER BASED HOT MELT	0.02 kg
		3	SILICON CHEMICAL Silicone resins - Polymer	0.001456 kg
		4	Catalytic preparations-other - Catalyst	0.000021 kg
		5	Silicone resins - Cross Linker	0.0000735 kg
		6	GLASSINE PAPER (56gsm +/- 10%)	1.04 sq.meter
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	77 / NC/4/MEET/Jun/202627/3			
Case Status	Case Approved			
Party Name	GRASIM INDUSTRIES LTD			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00003033AM26			
RA File Number	34AX04000464 AM26			
Licence No and Date	3411006930/04/09/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S. No	Import item	Qty Recommended

HARDENER EPOTEC TH 7257, HARDENER EPOTEC TH7257E, 1005368:hardener 175-Alternet Code	122 MT	1	Jeffamine (R) D-230 (Diaminopolypropylene Glycol) OR Baxxodur (R) EC 301 OR Polyetheramine D-230 OR Amine-Terminated Polyether ZD-123	0.4569 MT/MT of the export
		2	Jeffamine (R) D-400 (Diaminopolypropylene Glycol) OR Polyetheramine D-400 OR Baxxodur (R) EC 302 OR Amine-Terminated Polyether ZD-140 OR Polyether Amine MA240	0.0863 MT/MT of the export
		3	Isophorone Diamine (IPDA) OR Vestamin IPD	0.3434 MT/MT of the export
		4	Jeffamine (R) T-403 (Polyetheramine T 403) OR Baxxodur (R) EC 310 OR Amine-Terminated Polyether ZT-143 OR Polyetheramine T-403	0.1144 MT/MT of the export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	78 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	SKAPS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00003138AM26
RA File Number	04AX04000593 AM26
Licence No and Date	0411010347/10/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - To indicate weight of Export item in kg terms. - Net import and indigenous content in each export item and accordingly, to fill 4 E table for both imported and indigenous items (with its description and wastage per unit). - To indicate specific items of import i.e. (PET Sheets - Other Plates, Sheets, Film, Foil And Strip, Of Plastics - Cellular). - Proper Manufacturing process, starting from highlighting, raw materials to end process and also End use of each export item.	

The case stands deferred.

Case No.	79 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CHEMICOAT INKS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00003188AM26
RA File Number	03AX04002929 AM26
Licence No and Date	0311047265/12/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. To give separate quantities of raw materials required for the manufacture of each type of colour. 2. To indicate the percentage of pigment content, solid content and also solvent in each colour of printing ink to export. 3. To give in table form, how to arrive the pigment content and solid content in printing ink based on content present in raw materials. 4. The calculation of requirement of quantity of each raw material separately for each colour of printing ink to export. The case stands deferred	

Case No.	80 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005117AM26
RA File Number	32AX04000606 AM26
Licence No and Date	3211010336/01/01/2026
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	81 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005149AM26
RA File Number	31AX04000431 AM26
Licence No and Date	3111005635/02/01/2026
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Details of domestic input used with qty. • Coa of Export Item. • Copy of order received from Foreign Buyer. The case stands deferred	

Case No.	82 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005140AM26
RA File Number	31AX04000434 AM26
Licence No and Date	3111005629/02/01/2026
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	

- Details of domestic input used with qty.
- Coa of Export Item.
- Copy of order received from Foreign Buyer.

The case stands deferred.

Case No.	83 / NC/4/MEET/Jun/202627/3			
Case Status	Case Approved			
Party Name	CORAPLAST INDUSTRIES			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00005155AM26			
RA File Number	03AX04004647 AM26			
Licence No and Date	0311050280/02/01/2026			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S. No	Import item	Qty Recommended
UV MASTERBATC (Containing LLDPE- 80% ,UV Stabilizer770-15% and UV Stabilizer 944- 5%)	1 kg.	1	Linear Low-Density Polyethylene (LLDPE)	0.80 kg.
		2	UV Stabilizer 770	0.15 kg.
		3	UV Stabilizer 944	0.05 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP				

Case No.	84 / NC/4/MEET/Jun/202627/3			
Case Status	Case Approved			
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026			
HQ File Number	HQRNORM APPLY 00005153AM26			
RA File Number	34AX04000790 AM26			

Licence No and Date	3411007381/02/01/2026			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S. No	Import item	Qty Recommended
WOOD RESIN	80000 Kg	1	GUM ROSIN	76000 kg
		2	LDPE	4000 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	85 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	STERLING BIOTECH LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM APPLY 00005152AM26		
RA File Number	34AX04000818 AM26		
Licence No and Date	3411007379/02/01/2026		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	86 / NC/4/MEET/Jun/202627/3			
Case Status	Case Deferred			
Party Name	HARI OM GRAPHICS			

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005142AM26
RA File Number	03AX04004974 AM26
Licence No and Date	0311050275/02/01/2026
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To give the details of export items clearly indicating the meaning of quantity- sets, If, it is contained other than import item then to give details of accessories/component etc. • Photographs of export items, indicating design to be made on printing paper. • Indigenous items to include in export item and accordingly, to give in 4 E table. • To indicate GSM of Import and export items with justification of wastage claimed. The case stands deferred	

Case No.	87 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005148AM26
RA File Number	31AX04000432 AM26
Licence No and Date	3111005634/02/01/2026
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Details of domestic input used with qty. • Coa of Export Item. • Copy of order received from Foreign Buyer. The case stands deferred.	

Case No.	88 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026

and Date	
HQ File Number	HQRNORM APPLY 00005147AM26
RA File Number	31AX04000433 AM26
Licence No and Date	3111005633/02/01/2026
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Details of domestic input used with qty. • Coa of Export Item. • Copy of order received from Foreign Buyer. The case stands deferred.	

Case No.	89 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	ORIENT CERATECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005190AM26
RA File Number	03AX04005056 AM26
Licence No and Date	0311050315/06/01/2026
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report of both Import (from foreign supplier) and export item. • To give specific process to do in imported item -fused Alumina and whether grit size/ mesh is different in export and import item, if so, details thereof. • Justification of wastage claimed in raw material. The case stands deferred.	

Case No.	90 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	G P T PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005235AM26

RA File Number	09AX04001043 AM26		
Licence No and Date	0911011291/08/01/2026		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Qty	Import item	Qty. Recommended
PANCREATIN ENTERIC COATED PELLETS 70% (Containing Lipase Enzyme 70 USP Units/mg as per COA of export item)	1 Kg	PANCREATIN% (Containing Lipase Enzyme 85 USP Units/mg as per COA of import item)	0.832 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	91 / NC/4/MEET/Jun/202627/3
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005552AM26
RA File Number	52AX04000334 AM26
Licence No and Date	5211019169/27/01/2026
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Technical process flow diagram of manufacturing of Export item and wastage involved at each step. • Batch manufacturing record and material issued and material reconciliation sheet for production of a batch for Export item, duly signed by dealing QA/executive/manager. • Certificate of Analysis (CoA) for imported input products. • DML (Drug manufacturing license).	
The case stands deferred.	

Case No.	92 / NC/4/MEET/Jun/202627/3		
Case Status	Case Deferred		
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED		
Meeting Number	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		

and Date	
HQ File Number	HQRNORM APPLY 00005551AM26
RA File Number	52AX04000332 AM26
Licence No and Date	5211019168/27/01/2026
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Technical process flow diagram of manufacturing of Export item and wastage involved at each step. • Batch manufacturing record and material issued and material reconciliation sheet for production of a batch for Export item, duly signed by dealing QA/executive/manager. • Certificate of Analysis (CoA) for imported input products. • DML (Drug manufacturing license). The case stands deferred.	

Case No.	93 / NC/4/MEET/Jun/202627/3										
Case Status	Case Approved										
Party Name	G P T PHARMACEUTICALS PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026										
HQ File Number	HQRNORM APPLY 00005601AM26										
RA File Number	09AX04001142 AM26										
Licence No and Date	0911011446/29/01/2026										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>PANCREATIN ENTERIC COATED PELLETS 70% (Containing Lipase Enzyme 70 USP Units/mg as per COA of export item)</td><td>1 Kg</td><td>PANCREATIN% (Containing Lipase Enzyme 85 USP Units/mg as per COA of import item)</td><td>0.832 kg.</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	PANCREATIN ENTERIC COATED PELLETS 70% (Containing Lipase Enzyme 70 USP Units/mg as per COA of export item)	1 Kg	PANCREATIN% (Containing Lipase Enzyme 85 USP Units/mg as per COA of import item)	0.832 kg.
Export Item	Qty	Import item	Qty. Recommended								
PANCREATIN ENTERIC COATED PELLETS 70% (Containing Lipase Enzyme 70 USP Units/mg as per COA of export item)	1 Kg	PANCREATIN% (Containing Lipase Enzyme 85 USP Units/mg as per COA of import item)	0.832 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	94 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved

Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00005674AM26
RA File Number	24AX04000449 AM26
Licence No and Date	2411005276/02/02/2026

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM WIDTH(AS PER ADVANCE AUTHORISATION)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	FORMALDEHYDE 37 % +/- 2 %	7.132 Kg OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

Note: 2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, urea formaldehyde Resin and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

Note:3 the above norms shall be applicable only for regularization of the mentioned authorization.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	95 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM APPLY 00006495AM26		
RA File Number	32AX04000790 AM26		
Licence No and Date	3211010786/17/03/2026		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	96 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM APPLY 00000166AM27		
RA File Number	32AX04000012 AM27		
Licence No and Date	3211010919/10/04/2026		

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	97 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00000228AM27
RA File Number	24AX04000008 AM27
Licence No and Date	2411005471/16/04/2026

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM WIDTH(AS PER ADVANCE AUTHORISATION)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS

3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	FORMALDEHYDE 37 % +/- 2 %	7.132 Kg OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

Note: 2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, urea formaldehyde Resin and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

Note:3 the above norms shall be applicable only for regularization of the mentioned authorization.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	98 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	SHOGUN ORGANICS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM APPLY 00000392AM27		
RA File Number	03AX04000253 AM27		
Licence No and Date	0311053538/27/04/2026		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended

Pyroxasulfone 85% WG(Pyroxasulfone 85% WG)	1 Kg	3-[[[5-difluoromethoxy)-1-methyl-3-(trifluoromethyl)-1H-pyrazol-4-yl] methyl]thio]-4,5-dihydro-5,5-dimethylisoxazole	0.903 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	99 / NC/4/MEET/Jun/202627/3		
Case Status	Case Approved		
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026		
HQ File Number	HQRNORM APPLY 00000606AM27		
RA File Number	32AX04000036 AM27		
Licence No and Date	3211011034/05/05/2026		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	100 / NC/4/MEET/Jun/202627/3
Case Status	Case Approved
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202627/ 3 and 30/06/2026
HQ File Number	HQRNORM APPLY 00000605AM27
RA File Number	32AX04000062 AM27
Licence No and Date	3211011033/05/05/2026
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the	

technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.